GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 2493 TO BE ANSWERED ON 15.12.2025

SOCIAL SECURITY COVERAGE

2493. SHRI SUDAMA PRASAD:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that social security coverage of the country increased to 64.3 per cent in 2025 and if so, the details thereof:
- (b) the details of the key gaps that remain in extending social security to informal, gig and migrant workers; and
- (c) the details of the measures taken/proposed to be taken by the Government to address the said gaps?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (c): India has achieved a historic milestone in the realm of social protection coverage, recording one of the most significant expansions globally. According to the latest data from the International Labour Organization's (ILO) ILOSTAT database, India's social security coverage has increased from 19% in 2015 to 64.3% in 2025. India's expansion in social protection coverage has been enabled by a strong foundation of digital and financial inclusion.

For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been made in the Code on Social Security, 2020 which has come into force w.e.f. 21.11.2025.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code provides for setting up a Social Security Fund to finance the welfare schemes. The Code also has provisions to constitute a National Social Security Board for the purposes of the welfare of gig workers and platform workers.

e-Shram portal on 26.08.2021 for creation of a Comprehensive Centralised National Database of Unorganised Workers including gig workers, platform workers, etc. The e-Shram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis. The Ministry of Labour and Employment has also launched the e-Shram- "One-Stop-Solution' that entails integration of different social security/welfare schemes at single portal i.e., e-Shram. This is envisaged to enable unorganised workers registered on e-Shram to access social security schemes and see benefits availed by them so far, through e-Shram.

So far, fourteen (14) schemes of different Central Ministries/
Departments have already been integrated/ mapped with the e-Shram to
enhance social security coverage to unorganised workers, such as
Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi),
Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan
Jyoti Bima Yojana (PMJJBY), Mahatma Gandhi National Rural
Employment Guarantee scheme (MGNREGS), Pradhan Mantri Awas
Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan
Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAYU), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri
Kisan Samman Nidhi (PM-KISAN), One Nation One Ration Card (ONORC)
and Pradhan Mantri Matru Vandana Yojana (PMMVY), etc.

Apart from the above, e-Shram has linkages with Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM), National Career Service (NCS), Skill India Digital Hub (SIDH), Unified Mobile Application for New-age Governance (UMANG), Digital Locker (DigiLocker), myScheme and Open Government Data Platform (OGD).

In order to safeguard the interests of the migrant workers, the Central Government had enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979. This Act has now been subsumed in the Occupational Safety, Health and the Working Conditions (OSH) Code, which has come into force w.e.f. 21.11.2025.
